

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 1
(IB)-578(PB)/2020

IN THE MATTER OF:

Ambawatta Buildwell Pvt. Ltd.

.... Applicant/petitioner

v.

Imperia Structures Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 25.02.2020

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the petitioner:

Mr. Mohit Nandwani, Adv.

For the Respondent

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ORDER

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 16.03.2020.

Process dasti as well. Liberty is also granted to serve through other processes including e-mail.

List the matter on 16.03.2020.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)